

आयकर अपीलीय अधिकरण, अहमदाबाद न्यायपीठ "सी", अहमदाबाद ।  
IN THE INCOME TAX APPELLATE TRIBUNAL  
" C " BENCH, AHMEDABAD

श्री सिद्धार्थ नौटियाल, न्यायिक सदस्य एवं  
श्री मकरंद वसंत महादेवकर, लेखा सदस्य के समक्ष।

BEFORE SHRI SIDDHARTHA NAUTIYAL, JUDICIAL MEMBER  
AND  
SHRI MAKARAND V. MAHADEOKAR, ACCOUNTANT MEMBER

आयकर अपील सं./ITA No.125/Ahd/2024  
निर्धारण वर्ष /Assessment Year : 2023-24

Shree Yadunandan General Charitable Trust, 1, Rajdeep Park, Opp. Gigav Park, Ramnagar, T.B. Nagar, Nikol, Ahmedabad - 382 350	<b>बनाम/ v/s.</b>	The Dy.CIT Circle-1 (Exemption) Ahmedabad
<b>स्थायी लेखा सं./PAN: AATTS 7647 G</b>		
<b>(अपीलार्थी/ Appellant)</b>		<b>(प्रत्यर्थी/ Respondent)</b>
Assessee by :		Withdrawal Application
Revenue by :		Shri Kamlesh Makwana, CIT-DR

सुनवाई की तारीख/Date of Hearing : 01/08/2024  
घोषणा की तारीख /Date of Pronouncement: 05/08/2024

**आदेश/ORDER**

**PER SHRI MAKARAND V. MAHADEOKAR, AM:**

This appeal is filed by the Assessee as against the rejection order dated 27/06/2023 passed by the Commissioner of Income-tax (Exemption), Ahmedabad for registration under section 80G of the Income Tax Act, 1961.

2. Grounds of appeal are as under:

*"1. The learned CIT Exemption, Rajsamand, Rajasthan erred in rejecting the Application seeking the exemption under section 80G of the Income Tax Act, 1961, such rejection is requested to be deleted.*

*Your appellant prays for leave to add, to alter and / or to amend the above ground before the final hearing of the appeal."*

2. During the course of hearing before us, assessee vide letter dated 21<sup>st</sup> June-2024 (signed by Trustee for Shree Yadunandan General Charitable Trust) has submitted that the assessee is of the view that the appeal filed is required to be withdrawn.

3. The Ld.CIT-DR, Shri Kamlesh Makwana appeared for the Revenue, has no objection for withdrawing this appeal. Since the assessee wants to withdraw its appeal in ITA No.125/Ahd/2024 filed on 23/01/2024, as per the withdrawal application dated 21/06/2024, we permit to withdraw this appeal of the assessee.

4. In the result, Assessee's appeal is dismissed as withdrawn.

**Order pronounced in the Open Court on 5 August, 2024 at Ahmedabad.**

**Sd/-**  
**(SIDDHARTHA NAUTIYAL)**  
**JUDICIAL MEMBER**

**Sd/-**  
**(MAKARAND V. MAHADEOKAR)**  
**ACCOUNTANT MEMBER**

अहमदाबाद/Ahmedabad, दिनांक/Dated 05/08/2024

टी.सी.नायर, व.नि.स./T.C. NAIR, S.Y. PS

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. संबंधित आयकर आयुक्त / Concerned CIT
4. आयकर आयुक्त (अपील)/ The CIT(E)-Ahmedabad
5. विभागीय प्रतिनिधि,आयकर अपीलीय अधिकरण ,राजकोट/DR,ITAT, Ahmedabad,
6. गार्ड फाईल /Guard file.

आदेशानुसार/ BY ORDER,

सत्यापित प्रति //True Copy//

सहायक पंजीकार (Asstt. Registrar)  
आयकर अपीलीय अधिकरण, ITAT, Ahmedabad